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Recovery of Loans

656. SHRI DAU DAYAL JOSHI: Will the Minister of FINANCE pleased to state:

- (a) the percentage of recovery in respect of bank loan schemes like-Self-Employment to Educated employed Youth Scheme, Integrated Rural Development Programme and other loans given for agricultural purposes during the last three years;
- (b) whether the Government propose to take the bank documents out of the purview of the law of limitasimplify the to recovery procedure;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN MINISTRY OF **FINANCE** THE (SHRI DALBIR SINGH): (a) The percentage of recovery of direct agricultural advances of public sector banks for the years 1988, 1989 1990 was 56.8, 57.3 and 46.8 respectively. The percentage of recovery of 1RDP loans advanced by public sector banks for the years 1988, 1989 and 1990 was 40.8, 39.1 and 30.8 respectively. So far as Self Employment to Educated Unemployed Youth Schems (SEEUY) is concerned, Ministry of Industry has reported scheme was got evaluated by the office Development Commissioner through independent reputed institutions. The evaluation studies have so far been carried out in 16 States/ Union Territories covering a total of beneficiaries; of these 6412 loanees (41.17%) were found to in default in repayment of loans to banks.

- (b) No. Sir.
- (c) and (d) Do not arise.

[English]

Postponement of Election in Punjab

657. SHRI LAL K. ADVANI: SHRI ATAL BIHARI VAJ-PAYEE:

> SHRI RAM VILAS PAS-WAN:

SHRI INDRAJIT GUPTA: SHRI BHOGENDRA JHA: SHRI RAJENDRA AGNI-HOTRI:

Will the Minister of LAW AND **COMPANY** JUSTICE AND AFFAIRS be pleased to state:

- (a) the date upto which the Government and the Election Commission held that elections in Punjab would be held on June 22, 1991, as per sche-
- (b) the date on which the Commission announced that the election were being postponed as the Commission felt that 'free and fair' elections were not possible on June 22, as per "the information available to him";
- (c) by whom such information was supplied to the Election Commission in the above interim period;
- (d) the estimated expenditure incurred by the Government and persons and parties fighting for the June 22 elections?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN **KUMARAMANGALAM**): (a) **an**d (b) The Election Commission, in exercise of the powers conferred it by Sections 30 and 153 of the Representation of People Act, 1951, and all powers enabling it in this behalf. postponed the date of poll for Parliamentary constituencies in the of Punjab from 22 June, 1991 to 25 September, 1991 vide its notification dated 20th June, 1991. Until the 20th, these elections were due to be held on 22 June, 1991.

- (c) The Election schedule was being constantly monitored by the Election Commission on the basis of information received from various sources including the State Government, the Central Govt., the political parties, public men and the observers appointed by the Election Commission. The decision of the Commission to postpone elections was based not on any specific information received by it at a particular point of time, but on an assessment of all relevant factors and the totality of the situation then prevalent.
- (d) The estimated expenditure incurred by the State Government was approximately Rs. 3.46 crores. The figures of expenditure incurred by the persons and parties fighting for June 22, 1991 elections are not available.

Border Trade with China

- 658. SHRI PRAKASHBAPU VA-SANTRAO PATIL: Will the Minister of COMMERCE be pleased to state:
- (a) whether the Government propose to resume border trade with China; and
- (b) if so, the steps taken in this regard so far?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b) India and China have agreed, in principle, to resume border trade. The two sides have exchanged draft agreements in this regard.

[Translation]

Participation of Private sector in Transport System of Delhi

- 659. SHRI SAJJAN KUMAR: Will the Minister of SURFACE TRANSPORT be pleased to state:
- (a) whether the Government propose to encourage participation of the

private sector to bring about improvement in the transport system of Delhi;

- (b) if so, the details thereof;
- (c) the time by which this proposal is likely to be implemented; and
- (d) what other steps are proposed to be taken to improve the transport system in Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c) Yes, Sir. The Government welcome the active participation of the private sector to bring an improvement in the transport system of Delhi. The Government have already recommended to the Delhi Administration to introduce a scheme of special stage carriage permits at a fare structure higher than that of DTC.

(d) The Delhi Administration had engaged M/s RITES to take up a techno-economic feasibility study for the introduction of Mass Rapid Transport System for Delhi. The report was submitted to the Delhi Administration. The Government of India, in consultation with the Delhi Administration, have constituted a Steering Committee to take preparatory action.

The Delhi Administration have also been advised to grant additional stage carriage permits to private operators.

[English]

Corrosion of Imported Materials at Mazagaon Docks Limited

- 660. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of DEFENCE be pleased to state:
- (a) whether attention of the Government has been drawn to the news item captioned "Sub material rusting" appearing in the Hindustan Times dated April 17, 1991;
 - (b) if so, the facts in this regard;